

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
GULLS REALTORS PRIVATE LIMITED

Sl. No.	Particulars	Details
1.	Name of corporate debtor	Gulls Realtors Private Limited
2.	Date of incorporation of corporate debtor	November 05, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4.	Corporate Identity No. of Corporate Debtor	U45309TN2007PTC065279
5.	Address of the registered office and principal office (if any) of corporate debtor	2/IB/3, North Block, Ganesh Nagar Palayamkottai Road West, Tuticorin, Tamil Nadu - 628003
6.	Date of closure of Insolvency Resolution Process	August 31, 2023
7.	Liquidation commencement date of corporate debtor	August 31, 2023 (Copy of the order received on September 5, 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Prakul Thadi IBBI/IPA-002/IP-N01149/2021-2022/13806
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Flat No. 1405, J Block, Rainbow Vistas Green Hills Road, Moosapet, Hyderabad, Telangana - 500018 Email: prakulthadi@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: D.No. 470/12, HIG-1, Block-5, APHB, Baghlingampally, New Nallakunta, Hyderabad – 500044 Email: cirp.gullsrealtors@gmail.com
11.	Last date for submission of claims	September 30, 2023

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of Gulls Realtors Private Limited on August 31, 2023 (copy of the order received on September 5, 2023).

The stakeholders of Gulls Realtors Private Limited are hereby called upon to submit their claims with proof on or before September 30, 2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 07-09-2023
Place: Hyderabad

Sd/-
Prakul Thadi
Liquidator
Reg. No.: IBBI/IPA-002/IP-N01149/2021-2022/13806

GLOBAL VOICE

Inflation in Turkey 58.9%, interest rate hiked to 25%

Ankara: Inflation in Turkey reached 58.9 percent year-on-year in August, marking the highest rate since December 2022, according to the latest official data.

To curb inflation, the Turkish Central Bank, whose mission is to ensure price stability, has since June raised its main key interest rate from 8.5 percent to 25 percent.

The country's annual inflation rate accelerated for the second consecutive month, from 47.8 percent in July, surpassing market forecasts of 55.9 percent, according to data from the Turkish Statistical Institute.

Since the end of

Belgium, Luxembourg escapes, Hungary, Poland in mess

In contrast to the situation in Turkiye, annual inflation fell in 19 EU member states in July, remained stable in one, and rose in seven.

The lowest annual inflation rates in the EU were registered in Belgium at 1.7 percent, Luxembourg at 2.0 percent, and Spain at 2.1 percent.

The EU's highest annual rates were recorded in Hungary at 17.5 percent, and Slovakia and Poland, both 10.3 percent.

The U.S. inflation rate in July was 3.2%, while GDP grew 2.1% year-on-year in the second quarter. The equivalent figures for the euro zone were 5.3% and 0.6%, respectively.

UK Inflation Rate is at 6.80%, compared to 7.90% last month and 10.10% last year. This is higher than the long term average of 2.80%. And China Inflation Rate is at -0.30%.

2019, Turkiye has been grappling with persistent double-digit inflation, which has escalated the cost of living for families

across the country. The rise is mainly attributed to tax rate hikes, rising food prices, and the depreciation of

the Turkish lira currency, according to analysis. In comparison, European Union annual inflation was 6.1 percent in July, down from 9.8 percent a year earlier.

Turkiye's food inflation had reached an eight-month high of 72.9 percent, while further upward pressures came from housing and utilities, transportation, furnishings, household equipment and health.

A high inflation rate increases poverty. For salaried, high inflation is bad news as it means for them to pay off more for their existing debt, since EMIs will be same with no increase in salary!

Venezuela the current inflation is 9586%,

Israel opens Bahrain embassy as ties normalise

Manama: Israel officially opened its embassy in Bahrain earlier this week, three years after both sides normalised ties and as Washington presses Riyadh for a similar deal that would be Israel's biggest diplomatic win in the region.

Israeli Foreign Minister Eli Cohen attended an official ceremony for the opening of the diplomatic mission during a visit to Bahrain which included a delegation of businessmen and government officials.

"The [Bahrain] foreign minister and I agreed that we should work together to increase the

number of direct flights, the tourism, the trade volume, the investments," Cohen said during the ceremony.

Bahrain's Foreign Minister Abdullatif Al Zayani said the inauguration of the embassy "signifies our shared commitment to security and prosperity for all the peoples of our region".

The normalisation deal between Bahrain and Israel was part of a series of agreements, known as the Abraham Accords, which were also signed with the United Arab Emirates, Morocco and Sudan.

Bahrain, home to the

US Navy's Fifth Fleet, is a small island on the Gulf where Saudi Sunni allies, the Al Khalifa royal family, rule over a Shi'ite majority.

The opening of the Israeli embassy in Bahrain came as the United States is pressing its traditional ally Riyadh to sign a similar deal for Saudi Arabia, a Muslim powerhouse and home to Islam's holiest shrines.

However, Riyadh has so far resisted US pressure and linked the move to the creation of a Palestinian state as part of a two-state solution to the Israeli-Palestinian conflict, along with other demands.

90 nations to participate in Belt and Road Forum

Representatives from over 90 countries have confirmed their participation in the third Belt and Road Forum for International Cooperation in Beijing, Chinese Foreign Ministry spokeswoman Mao Ning said on Thursday.

"As of today, representatives from more than 90 countries have confirmed that they will attend the [Belt and Road] Forum. Among them are official representatives such as leaders and ministers of Belt and Road partner countries," Mao said at a briefing.

The diplomat noted that representatives from the business community and think tanks of the related countries, which actively support and participate in the projects of the Belt and Road Initiative, will also attend the forum.

The heads and representatives of many international



organisations have also confirmed their participation in the forum, she added.

Mao said the event will be held in Beijing in October this year, without specifying the exact dates. She also said that China expects more cooperation

partners to express their willingness to participate in the forum in the coming dates.

In July, the Kremlin said Russian President Vladimir Putin had received an invitation to visit China and intended to do so in October, when the forum will

take place.

This year marks the 10th anniversary of Beijing's flagship Silk Road Economic Belt project, which aims to link Asia with Africa and Europe through a network of land, rail and sea routes to streamline trade.

China benefits from BRICS trade boom

A cargo vessel departed from a container terminal of Nansha Port in Guangzhou, Guangdong province, to Brazil on Monday, marking the first regular direct shipping route from the South China port to eastern South America.

The value of China's trade with other BRICS countries accounted for 10.1 percent of the country's total foreign trade from January to July, up 1.6 percentage points year-on-year.

It was also the fifth international marine route newly designated from Guangzhou port to BRICS countries — Brazil, Russia, India, China and South Africa — in 2023, helping to further expand trade channels between enterprises in the Guangdong-Hong Kong-Macao Greater Bay Area and South America, the port authorities said.

The vessel, operated by COSCO Shipping Specialized Carriers Co Ltd, was loaded with China-made high-value-added goods including automobiles, engineering machinery and home appliances.

The vessel is scheduled to dock at ports in the Brazilian ports of Victoria and

Santos, before heading to the Port of Lazaro Cardenas in Mexico, they said, adding that at least eight multipurpose vessels will be put into operation on the route, providing two-way direct import and export services between China and South America. The vessel, equipped with refrigerated box plugs, will ensure high-quality cold chain logistics for fruit and meat from South America to Guangzhou, said its operator COSCO Shipping Specialized Carriers Co.

The new route, seen as an important channel to facilitate trade between the GBA and other BRICS member economies, will be operated on a regular biweekly shift in the future, the vessel operator said.

Currently, as many as 40 maritime routes have been opened from Guangzhou port to BRICS countries.

In the first seven months, Guangzhou's imports and exports to other BRICS countries amounted to 46.85 billion yuan (\$6.42 billion), a year-on-year increase of 46.5 percent, according to Customs data.

China's trade with other BRICS countries also grew significantly, reaching 2.38 trillion yuan, up 19.1 percent year-on-year, in the same period, said the National Bureau of Statistics. The value of China's trade with other BRICS countries accounted for 10.1 percent of the

Kim plans to meet Putin worries Japan

Tokyo, Sept 8: The Japanese government will be closely monitoring the situation and working with the international community and the United States against the background of media reports of North Korean leader Kim Jong Un's possible visit to Russia, Japanese Chief Cabinet Secretary Hirokazu Matsuno said Wednesday.

"We are aware of such reports. The United Nations Security Council resolutions completely prohibit the transfer of arms or materials for their production from North Korea. We plan to monitor this issue closely with a high degree of concern, including the possibility that violations of the resolutions may take place," Matsuno told

a news conference when asked to comment on the reports.

He added that Tokyo "will continue to maintain close contact with the international community and primarily with the US on this issue." The New York Times reported Monday, citing US and allied officials, that North Korea's leader plans to visit Russia in September to meet with Russian President Vladimir Putin and discuss military cooperation.

Kremlin spokesperson Dmitry Peskov said Tuesday that he could not confirm media reports about the possible meeting between Kim and Putin in Russia in the near future, adding that he had "nothing to say on this topic."

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)		
FOR THE ATTENTION OF THE STAKEHOLDERS OF NELLAI REALTORS PRIVATE LIMITED		
Sl.No.	Particulars	Details
1.	Name of corporate debtor	Nellai Realtors Private Limited
2.	Date of incorporation of corporate debtor	November 17, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4.	Corporate Identity No. of Corporate Debtor	U70101TN2007PTC065407
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 2/IB/3, North Block, Ganesh Nagar, Palayamkottai Road West, Tuticorin, Tamil Nadu - 628003
6.	Date of closure of Insolvency Resolution Process	August 31, 2023
7.	Liquidation commencement date of corporate debtor	August 31, 2023 (Copy of the order received on September 5, 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Prakul Thadi IBBI/IPA-002/IP-N01149/2021-2022/13806
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Flat No. 1405, J Block, Rainbow Vistas Green Hills Road, Moosapet, Hyderabad, Telangana - 500018 Email: prakulthadi@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: D.No. 470/12, HIG-1, Block-5, APHB, Baghlingampally, New Nallakunta, Hyderabad - 500044 Email: crp.nelairaletors@gmail.com
11.	Last date for submission of claims	September 30, 2023
Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of Nellai Realtors Private Limited on August 31, 2023 (copy of the order received on September 5, 2023).		
The stakeholders of Nellai Realtors Private Limited are hereby called upon to submit their claims with proof on or before September 30, 2023 , to the liquidator at the address mentioned against Item No.10.		
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.		
In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.		
Sd/- Prakul Thadi Liquidator		
Date: 07-09-2023 Place: Hyderabad		
Reg. No.: IBBI/IPA-002/IP-N01149/2021-2022/13806		

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)		
FOR THE ATTENTION OF THE STAKEHOLDERS OF GULLS REALTORS PRIVATE LIMITED		
Sl.No.	Particulars	Details
1.	Name of corporate debtor	Gulls Realtors Private Limited
2.	Date of incorporation of corporate debtor	November 05,2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4.	Corporate Identity No. of Corporate Debtor	U45309TN2007PTC065279
5.	Address of the registered office and principal office (if any) of corporate debtor	2/IB/3, North Block, Ganesh Nagar Palayam kottai Road West, Tuticorin, Tamil Nadu - 628003
6.	Date of closure of Insolvency Resolution Process	August 31, 2023
7.	Liquidation commencement date of corporate debtor	August 31, 2023 (Copy of the order received on September 5, 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Prakul Thadi IBBI/IPA-002/IP-N01149/2021-2022/13806
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Flat No. 1405, J Block, Rainbow Vistas Green Hills Road, Moosapet, Hyderabad, Telangana - 500018 Email: prakulthadi@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: D. No. 470/12, HIG-1, Block-5, APHB, Baghlingampally, New Nallakunta, Hyderabad - 500044 Email:crp.gullsrealtors@gmail.com
11.	Last date for submission of claims	September 30, 2023
Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of Gulls Realtors Private Limited on August 31, 2023 (copy of the order received on September 5, 2023).		
The stakeholders of Gulls Realtors Private Limited are here by called upon to submit their claims with proof on or before September 30, 2023 , to the liquidator at the address mentioned against Item No.10.		
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.		
In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.		
Sd/- Prakul Thadi Liquidator		
Date: 07-09-2023 Place: Hyderabad		
Reg. No.: IBBI/IPA-002/IP-N01149/2021-2022/13806		



CIN:L65990MH2010PLC240703
Website: homefirstindia.com Phone No.: 180030008425
Email ID: loanfirst@homefirstindia.com

POSSESSION NOTICE

REF: POSSESSION NOTICE UNDER SUB-RULE (1) OF RULE 8 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

WHEREAS the undersigned being the Authorized Officer of HOME FIRST FINANCE COMPANY INDIA LIMITED, pursuant to demand notice issued on its respective dates as given below, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 calling upon you/Borrowers, the under named to pay outstanding dues as within 60 days from the date of receipt of respective notices. You/Borrowers all, however, have failed to pay the said outstanding dues within stipulated time, hence **HOME FIRST FINANCE COMPANY INDIA LIMITED** are in exercise and having right as conferred under the provision of sub section (4) of section 13 of SARFAESI ACT,2002 read with rules thereunder, taken **POSSESSION** of the secured assets as mentioned herein below:

S. No	Name of Borrowers/ Co-Borrowers/ Guarantors	Description of Mortgaged Property	Date of Demand Notice	Total O/s as on date of Demand Notice (in INR)	Date of possession
1.	Saravanakumar Selvam, Devi Saravanakumar	OLD S.NO: 70/1, NEW S.NO: 70/1E, PATTA NO 491, NAGAMALAIPUTHUKOTTAI, VILACHERY VILLAGE, MADURAI SOUTH TALUK, THIRUPARANKUNDRAM REGISTRATION OFFICE, MADURAI DISTRICT. Madurai Tamil Nadu 625019	10-11-2022	7,47,522	06-09-2023

The borrower having failed to repay the amount, notice is hereby given to the borrower / Guarantor and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on the date mentioned above.

The **BORROWERS/ GUARANTORS** and the **PUBLIC IN GENERAL** are hereby cautioned not to deal with the above referred Properties/Secured Assets or any part thereof and any dealing with the said Properties/Secured Assets shall be subject to charge of HOME FIRST FINANCE COMPANY INDIA LIMITED for the amount mentioned hereinabove against Properties/Secured Assets which is **payable with the further interest thereon until payment in full.**

The borrower's attention is invited to the provisions of subsection (8) of Section 13 of the Act, in respect of time available to redeem the secured asset.

Place: Madurai
Date: 08-09-2023

Authorised Officer,
Home First Finance Company India Limited



CIN: L65990MH2010PLC240703
Website: homefirstindia.com Phone No.: 180030008425
Email ID: loanfirst@homefirstindia.com

DEMAND NOTICE U/s 13(2)

You the below mentioned borrower has availed loan by mortgaging the schedule mentioned property and you the below mention has stood as borrower/co- borrower guarantor for the loan agreement. Consequent to the defaults committed by you, your loan account has been classified as non-performing asset on **03-09-2023** under the provisions of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (in short SARFAESI Act). We Home First Finance Company India Limited have issued Demand Notice u/s 13(2) read with section 13(13) of the SARFAESI Act to the address furnished by you. The said notices are issued as on **03-09-2023** and these notices state that you have committed default in payment of the various loans sanctioned to you. Therefore, the present publication carried out to serve the notice as the provision of Section 13(2) of SARFAESI Act and in terms of provision to the rule 3(1) of the Security Interest (Enforcement) Rules, 2002:

S. No.	Name and Address of the Account, Borrower(s) & Guarantor(s)	Details of the security to be enforced	Total Outstanding as on date of Demand Notice plus further interest and other expenses (in Rs.)
1.	Shanthi Annadurai, Annadurai Kannayiram, Angupandi Annadurai, Maruthupandi Chellam	Row house no -Plot No - 09 (West Part) & 10 (East Part) , New Sri Thirumal Nagar, Melapanangadi Village, Petchikulam Panchayat, Madurai North Taluk, Madurai District. Alanganallur SRO, Tamil Nadu - 625017	1,499,603

You are hereby called upon to pay Home First Finance Company India Limited within the period of 60 days from the date of publication of this Notice the aforesaid amount with interest and cost failing which Home First Finance Company India Limited will take necessary action under the Provisions of the said Act against all or any one or more of the secured assets including taking possession of secured assets of the borrowers, mortgagors and the guarantors. The power available to the Home First Finance Company India Limited under the said act include (1) Power to take possession of the secured assets of the borrowers/guarantors including the rights to transfer by way of lease, assignment of sale for releasing secured assets (2) Take over management of the secured assets including rights to transfer by ways of lease, assignment or sale and realize the secured assets and any transfer as of secured assets by Home First Finance Company India Limited shall vest in all the rights and relation to the secured assets transferred as it the transfer has been made by you.

In terms of the Provisions of the Section 13(13) of the said act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the normal course of your business), any of the secured assets as referred to above and hypothecated/mortgaged to the Home First Finance Company India Limited without your prior consent of the Home First Finance Company India Limited.

Place: Madurai
Date: 08/09/2023

Signed by: AUTHORISED OFFICER,
Home First Finance Company India Limited

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